

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 01.10.1999

OA 375/99

Ramji Lal, Chargeman Grade-B, Western Railway, Kota Division.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager (E), Western Railway, Kota Division, Kota.
3. Chief Foreman (TMC), Western Railway, Kota.
4. Shri Matadeen-G, Fitter Gr.II under Chief Foreman (TMC), Western Railway, Kota.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.P.V.Calla

For the Respondents

... Mr.R.G.Gupta

O R D E R

PER HON'BLE MR. S.K.AGARWAL, JUDICIAL MEMBER

In this OA the applicant makes a prayer to declare the order at Annexure A-1 dated 6.7.99 as illegal and the respondents may be directed to allow the applicant to work on the post of Chargeman Grade-B in the scale Rs.5000-8000 as if the impugned order dated 6.7.99 has never been passed.

2. In the reply, in para 4(iv), it has been stated that respondent No.4 was declared successful in the selection and the applicant was failed. The respondents have also filed Annexure R-4 dated 23.12.98 in support of their contention. We, therefore, are of the considered view that the applicant has no case. Therefore, this OA is dismissed as having no merits with no order as to costs.


(N.P.NAWANI)

ADM.MEMBER


(S.K.AGARWAL)

JUDL.MEMBER

VK